

ACT NO. XIII OF 1904.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

[Received the assent of the Governor General on the 9th September, 1904.]

An Act further to amend the Indian Articles of War.

V of 1869. WHEREAS it is expedient further to amend the Indian Articles of War; It is hereby enacted as follows:

1. This Act may be called the Indian Articles of War (Amendment) Act, 1904. Short title.

V of 1869. 2. To article 89A, sub-article (1), of the Indian Articles of War the following clause shall be added, namely: Addition to article 89A, Act V, 1869.

“(e) in the case of any person subject to these Articles, who is serving out of India, not under the orders of the Commander-in-Chief in India, in any station beyond the seas as defined in section 190, clause (25), of the Army Act, the officer who convenes the court-martial or who has authority to convene such court-martial.”

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Viot., c. 58.

3. In the said Articles—

(a) the brackets and figure “(1)” in article 91, and sub-article (2) of the same article, and

(b) the Second Appendix, shall be repealed.

Repeal of part of article 91 and Second Appendix, Act V, 1869.